

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**METRO JET AIRWAYS TRAINING PRIVATE LIMITED OPERATING IN AIRWAYS**  
**TRAINING BUSINESS AT JAIPUR (RAJASTHAN)**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Metro Jet Airways Training Private Limited (U80302RJ2006PTC022906)
2.	Address of the registered office	102-103, Gopalpura Bypass, Near Triveni Nagar Chouraha, Jaipur – 302018 (Rajasthan), India
3.	URL of website	www.metrojetairwaystraining.com
4.	Details of place where majority of fixed assets are located	Jaipur (Rajasthan)
5.	Installed capacity of main products/ services	The company is engaged in the business of aero plane training. The company has an old small aircraft and some equipment for training.
6.	Quantity and value of main products/ services sold in last financial year	The operations are closed for more than 5 years.
7.	Number of employees/ workmen	The company does not have any employee.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be procured from RP by sending mail at <a href="mailto:cirpmetrojet@gmail.com">cirpmetrojet@gmail.com</a> or by visiting at M-215, Rear Ground Floor, Greater Kailash-II, New Delhi - 110048
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be procured from RP by sending mail at <a href="mailto:cirpmetrojet@gmail.com">cirpmetrojet@gmail.com</a> or by visiting at M-215, Rear Ground Floor, Greater Kailash-II, New Delhi - 110048
10.	Last date for receipt of expression of interest	06/10/2023
11.	Date of issue of provisional list of prospective resolution applicants	16/10/2023
12.	Last date for submission of objections to provisional list	21/10/2023
13.	Date of Issue of Final list of prospective resolution applicants	31/10/2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05/11/2023
15.	Last date for submission of resolution plans	05/12/2023
16.	Process email id to submit EOI	<a href="mailto:cirpmetrojet@gmail.com">cirpmetrojet@gmail.com</a>



Bhim Sain Goyal

Resolution Professional

IBBI/IPA-002/IP-N00726/2018-2019/12216

M-215, Rear Ground Floor, Greater Kailash – II, New Delhi - 110048

FOR METRO JET AIRWAYS TRAINING Private Limited

19/09/2023, New Delhi

Shahpura Branch, Near Chungi Naka, Old Delhi Road, Shahpura, District Jaipur, Rajasthan 303103  
E-Mail: shahpura@bankofbaroda.co.in

**POSSESSION NOTICE (For Immovable property/ies)**  
(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 04.07.2023 calling upon the borrower Shri Shalendra Kumar Rao S/o Shri Rajendra Kumar Rao to repay the amount mentioned in the notice being Rs. 23,84,450.16 (Rupees Twenty Three Lakhs Eighty Four Thousand Four Hundred Fifty and Paise Sixteen Only) as on 04.07.2023 (inclusive of interest upto 03.07.2023) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16<sup>th</sup> day of September of the year 2023.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Shahpura Branch, Near Chungi Naka, Old Delhi Road, Shahpura, District Jaipur, Rajasthan 303103 for an amount Rs. 23,84,450.16 (Rupees Twenty Three Lakhs Eighty Four Thousand Four Hundred Fifty and Paise Sixteen Only) as on 04.07.2023 (inclusive of interest upto 03.07.2023) and future interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

All that part and parcel of Equitable Mortgage of Residential House situated at Patta No. 106/2013, Ward No. 07, Indra Prasth Colony, Shahpura, District Jaipur, Rajasthan 303103 Admeasuring 119.63 Sq. Yards standing in the name of Shri Shalendra Kumar Rao S/o Shri Rajendra Kumar Rao Bounded By: North: 14' Rasta, South: Plot of Jitendra Rao, East: Plot of Laxman Singh, West: Common R Rasta

Place: Shahpura  
Date: 16.09.2023

Sd/-  
Authorised officer

**FORM 6**  
INVITATION FOR EXPRESSION OF INTEREST FOR METRO JET AIRWAYS TRAINING PRIVATE LIMITED OPERATING IN AIRWAYS TRAINING BUSINESS AT JAIPUR (RAJASTHAN)

(Under Regulation 36(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Metro Jet Airways Training Private Limited (U80302RJ2006PTC022906)
2. Address of the registered office	102-103, Gopalpura Bypass, Near Triveni Nagar Chouraha, Jaipur - 302018 (Rajasthan), India
3. URL of website	www.metrojetairways.com
4. Details of place where majority of fixed assets are located	Jaipur (Rajasthan)
5. Installed capacity of main products/services	The company is engaged in the business of aero plane training. The company has an old small aircraft and some equipment for training.
6. Quantity and value of main products/services sold in last financial year	The operations are closed for more than 5 years.
7. Number of employees/workmen	The company does not have any employee.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be procured from RP by sending mail at cirmetrojet@gmail.com or by visiting at M-215, Rear Ground Floor, Greater Kailash-II, New Delhi - 110048
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at	Can be procured from RP by sending mail at cirmetrojet@gmail.com or by visiting at M-215, Rear Ground Floor, Greater Kailash-II, New Delhi - 110048
10. Last date for receipt of expression of interest	06/10/2023
11. Date of issue of provisional list of prospective resolution applicants	16/10/2023
12. Last date for submission of objections to provisional list	21/10/2023
13. Date of issue of Final list of prospective resolution applicants	31/10/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05/11/2023
15. Last date for submission of resolution plans	05/12/2023
16. Process email id to submit EOI	cirmetrojet@gmail.com

Bhim Sain Goyal  
Resolution Professional  
IBBI/PA-002/PN-007262018-2019/12216  
Date: 16.09.2023  
M-215, Rear Ground Floor, Greater Kailash - II, New Delhi - 110048  
Place: New Delhi  
FOR METRO JET AIRWAYS TRAINING Private Limited

**PUBLIC NOTICE**  
APCO Infrastructure (India) Private Limited  
Lower Ground Floor, Plot No. 64A, Sector-19, Dwarka, New Delhi - 110075

**Notice under sub-section (2) of Section 15 of the Electricity Act, 2003**

1. The person above named, a company incorporated under the Companies Act, 1956 (the applicant) has made an application under sub-section (1) of Section 15 of the Electricity Act, 2003 for grant of Category V License for Inter State Trading in Electricity in geographical region of India before the Central Electricity Regulatory Commission, New Delhi. The necessary details in respect of the application are given hereunder:

**I. Share Capital**

a) Authorized Share Capital	₹ 25,00,000	b) Subscribed Share Capital	₹ 25,00,000
c) Issued Share Capital	₹ 25,00,000	d) Paid Up Share Capital	₹ 25,00,000

**II. Shareholding Pattern (Details of Shareholders holding 5% or more)**

Name of Shareholders	Citizenship	Residential Status	No. of Shares	Shareholding %
Vinod Kumar Gambhir	Indian	Resident	50,000	20
Dinkar Ganesh Sohony	Indian	Resident	12,500	5
Nishi Sikka	Indian	Resident	75,000	30
Pratibha Gambhir	Indian	Resident	62,500	25
Aditya Chavan	Indian	Resident	50,000	20
<b>Total</b>			<b>2,50,000</b>	<b>100</b>

III. Financial and Technical Strength - APCO Infrastructure (India) Private Limited (APCO) has adequate financial as per Cl. 3 and technical strength as per Cl.2 of CER Regulation dt. 02.01.2020 as required for Category-V trading license.

IV. Management profile of the applicant including details of past experience of the applicant and the persons on the management of the applicant in generation, transmission, distribution and trading of electricity or similar activity - The management team of APCO carries over 35 years of experience in power sector. Mr. DG Sohony, Co-promoter, carries over 40 years of experience in System Operation in Powergrid, M. K Gupta, Co-promoter, carries over 40 years of experience in Finance & Accounts functions of Powergrid/POSCO.

V. Volume of electricity intended to be traded during the first year after grant of license and future plans of the applicant to expand volume of trading - 500 MUs during its first year of operations with expected increase of 25% per annum over the subsequent 2 years.

VI. Geographical areas within which the applicant will undertake trading in electricity- All India and as permitted under the provisions of the Electricity Act 2003 and relevant regulations.

VII. Net worth as on 31st March of three consecutive years immediately preceding the year of application or for such lesser period as may be applicable and on the date of the special balance sheet accompanying the application - ₹ 2,03,85,108/- (3 consecutive years) & ₹ 1,86,42,599/- (as per Special Balance Sheet)

VIII. Year-wise current ratio and liquidity ratio of the applicant for three years preceding the year in which the application is made, or for such lesser period as may be applicable and on the date of the special balance sheet accompanying the application: Current Ratio = 2.56:1 & Liquidity Ratio = 2.56:1 (for last year) and Current Ratio = 2.86:1 & Liquidity Ratio = 2.86:1 (as per Special Balance Sheet)

IX. APCO is authorized to undertake trading in electricity under the MOA in the main object under Cl. C, which reads as follows: "... to operate as an energy trading company ...".

X. Details of cases, if any, where the applicant or any of its associates, or partner, or promoters, or Directors has been declared insolvent and has not been discharged - None.

XI. Details of cases, if any, in which the Applicant or any of its Associates or partners or promoters or Directors has been convicted of an offence involving moral turpitude, fraud or any economic offence during the previous three years preceding the year of making the application and the year of making the application and the date of release of the above person from imprisonment, if any, consequent to such conviction - None

XII. Whether the Applicant or any of its Associates, or partners, or promoters, or Directors was ever refused license, and if so, the detailed particular of the application, date of making application, date of order refusing license and reasons for such refusal - No

XIII. Whether the Applicant has been granted a license for transmission of electricity - No

XIV. Whether an order cancelling the license of the Applicant, or any of its Associates, or partners or promoters, or Directors has been passed by the Commission - No

XV. Whether the Applicant or any of its Associates, or partners, or promoters, or Directors was ever found guilty in any proceedings for contravention non-compliance of any of the provisions of the Act or the rules or the regulations made there under or an order made by the Appropriate Commission, during the year of making the application or five years immediately preceding that year? - No

XVI. The application made, and other documents filed before the Commission are available for inspection by any person with Mr. Anil Sikka, Lower Ground Floor, Plot no 64A, Sector-19, Dwarka, New Delhi - 110075. Telephone +91-8130234129. E-mail: apecoinfra@gmail.com;

2. The application made, and other documents filed before the Commission has been posted on www.apecoinfra.com

3. Objections or suggestions, if any, on the application made before the Commission may be sent to the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chandertok Building, 36, Janpath, New Delhi-110001. E-mail: sec@cerind.gov.in within 30 days of publication of this notice, with a copy to the applicant.

4. No objections or suggestions shall be considered by the Commission if received after expiry of 30 days of publication of this notice.

Place: Delhi  
Date: 21.09.2023  
Anil Sikka  
Director

**"IMPORTANT"**

Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**OFFICE OF THE DIRECTOR GENERAL, MEDICAL, EDUCATION & TRAINING, UTTAR PRADESH**  
6<sup>FLOOR</sup>, JAWAHAR BHAWAN, LUCKNOW

**No. ME-3/2023/2305** Lucknow: Dated-20 September, 2023

**Time schedule for Stray vacancy round online counseling of UP NEET UG-2023**

The schedule of online counseling for admission to undergraduate course (MBBS/BDS) of Government/Private Medical/Dental Colleges/Institutions/Universities is as follows:-

S.N.	Description	Dates	Total Days
1	Date of online Registration	22 <sup>nd</sup> September 2023 (From 5:00 PM to 24 <sup>th</sup> September 2023 (Till 05:00 PM))	02 Days
2	Date of deposit of registration & security money	22 <sup>nd</sup> September 2023 (From 5:00 PM to 24 <sup>th</sup> September 2023 (Till 05:00 PM))	03 Days
3	Date of on-line Document verification	23 <sup>rd</sup> September 2023 to 25 <sup>th</sup> September 2023 (Till 11:00 AM)	03 Days
4	Date of Merit List Declaration	25 <sup>th</sup> September 2023	01 Days
5	Date of On-line Choice filling	26 <sup>th</sup> September 2023 (From 11:00 AM) to 28 <sup>th</sup> September 2023 (Till 05:00 PM)	03 Days
6	Date of Allotment Result Declaration	29 <sup>th</sup> September 2023	01 Days
7	Date for downloading the allotment letters and admission	30 <sup>th</sup> September 2023, 01 and 03 October 2023	03 Days

1. Only those candidates will be eligible for the Stray vacancy round, who have not been allotted any seat through the first, second & Mop-up round of counseling of UP NEET UG-2023.

2. Candidates allotted through the first, second & Mop-up round of counseling of UP NEET UG-2023 and candidates admitted through any round of all India quota counseling will not be eligible for the Stray vacancy round.

3. To participate in Stray vacancy counseling, it will be mandatory for all eligible candidates to register themselves online on the website <https://upneet.gov.in> by depositing the registration fee of Rs. 1000/- (Rs. one thousand only).

4. Security Money Rs. 30,000/- (Rs. Thirty thousand only) for Govt. Medical Colleges. Rs. 2,00,000/- (Rs. Two lakhs only) for private medical colleges and Rs. 1,00,000 (Rupees One Lakh only) for private dental colleges is mandatory to be deposited online by the candidates.

5. Such unallotted candidates whose Security money has already been deposited during first, second & Mop-up round are not required to deposit the Security money again for the Stray vacancy Round Counseling.

6. Candidates whose original documents have been verified at the time of first, second & Mop-up round of counseling need not get re-verified.

7. If any candidates modify their particular eg domicile/category/sub-category etc. during registration then documents of these candidates will be re-verified.

8. Only those candidates will be eligible for choice filling, whose documents have been verified online and deposited the security money.

9. All information related to UP NEET UG 2023 counseling will be uploaded on website <https://upneet.gov.in> and [www.dgme.up.gov.in](http://www.dgme.up.gov.in).

(Director General)

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

Zonal SASTRYA Centre, 3rd Floor, 2 Nehru Place, Lalkothi, Tonk Road, Jaipur-302015  
Email - zsb348@pnbc.in, Mobile 9001977333 & 9602544333

**E Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (Giant Guarantor) (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Constructive/Symbolic/Physical Possession of which has been taken by the Authorised Officer of Punjab National Bank Secured Creditor will be sold on "As is where is", and "Whatever there is" basis on the date mentioned in the table herein below, for recovery of its dues due to the Bank Secured Creditor from the respective borrower (s) and Guarantor (s). The Reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

**Date/Time of E-auction : 11/10/2023 From 11.00 AM to 04.00 PM**

Name of the Branch	Description of the immovable property mortgaged/ Owner's Name (Mortgagors of property/ies)	(A) Date of Demand notice u/s 13(2) of SARFAESI Act, 2002	(A) Reserve Price - (B) EMD/ Last Date of EMD Deposit	Date/Time of e-auction	Details of the encumbrances known to the secured creditors
<b>Name of Addresses of the Borrower/ Guarantors Account</b>	<b>Name (Mortgagors of property/ies)</b>	(C) Possession Date u/s 13(4) of SARFAESI Act 2002	(C) Bid Increase Amount	(D) Inspection Date & Time	(D) Physical Possession
<b>Branch Office : Jhotwara, Jaipur Rajasthan</b>	All that part and parcel of property of M/s Bharat Spun Pipe and Construction Company through its Partner Address: 1 Plot No. 43, RIICO Industrial Area, Jhotwara Jaipur (Raj.) 302012	20/04/2023	Rs. 2465.00 Lakh	11/10/2023 From 11.00 AM to 04.00 PM	Not Known
<b>Mobile 9001440116</b>	Sh. Ram Kishore Gupta, Sh. Pratik Gupta S/o Sh. Dinesh Chandra Gupta S/o Smt. Manika Gupta W/o Sh. Dinesh Chandra Gupta consisting of land & building, structures, erections, installations, etc. situated at Plot No. 43-44, RIICO Industrial Area, Jhotwara, Jaipur (Raj.) wide amended Lease Deed executed on 21/09/2018 and registered at Sub Registrar Office, Jaipur (Five) on 24/08/2018 vide S.R. No. 201803019106478, Book No. 01, Jild No. 1021, Page No. 132 and additional Book No. 01, Jild No. 4083, Page No. 163 to 177 at Sr. No. 20180191008099. Admeasuring Area 3.15 Acres. Bounded by: North: Plot No. 45, South: Road, East: Plot No. 15, West: Road	20/04/2023	Rs. 238,77,818.36 as on 19/04/2023 payable with further interest @ 12% p.a. contracted rate, cost, charges, expenses less recovery if any until payment in full, subject to payment of amount of BGS and Cs wherein guarantors are liable to pay entire outstanding amount. (C) 05/09/2023	07/10/2023 From 11:00 AM to 04.00 PM	(D) Physical Possession
<b>M/s Bharat Spun Pipe and Construction Company (Borrower and Mortgagor)</b>	Through its Partner Address: 1 Plot No. 43, RIICO Industrial Area, Jhotwara Jaipur (Raj.) 302012	20/04/2023	Rs. 2465.00 Lakh	11/10/2023 From 11.00 AM to 04.00 PM	Not Known
<b>Through its Partner Address: 1 Plot No. 43, RIICO Industrial Area, Jhotwara Jaipur (Raj.) 302012</b>	Sh. Ram Kishore Gupta, Sh. Pratik Gupta S/o Sh. Dinesh Chandra Gupta S/o Smt. Manika Gupta W/o Sh. Dinesh Chandra Gupta consisting of land & building, structures, erections, installations, etc. situated at Plot No. 43-44, RIICO Industrial Area, Jhotwara, Jaipur (Raj.) wide amended Lease Deed executed on 21/09/2018 and registered at Sub Registrar Office, Jaipur (Five) on 24/08/2018 vide S.R. No. 201803019106478, Book No. 01, Jild No. 1021, Page No. 132 and additional Book No. 01, Jild No. 4083, Page No. 163 to 177 at Sr. No. 20180191008099. Admeasuring Area 3.15 Acres. Bounded by: North: Plot No. 45, South: Road, East: Plot No. 15, West: Road	20/04/2023	Rs. 2465.00 Lakh	11/10/2023 From 11.00 AM to 04.00 PM	Not Known
<b>Address: Plot No. 43, RIICO Industrial Area, Jhotwara, Jaipur (Raj.) 302012, Shri Pratik Gupta S/o Sh. Dinesh Chandra Gupta (Partner of M/s Bharat Spun Pipe and Construction Company) Address: Plot No. 43, RIICO Industrial Area, Jhotwara, Jaipur (Raj.) 302012, Smt. Manika Gupta W/o Shri Dinesh Chandra Gupta (Partner of M/s Bharat Spun Pipe and Construction Company) Address: Plot No. 43, RIICO Industrial Area, Jhotwara, Jaipur (Raj.) 302012, Shri Dinesh Chandra Gupta S/o Shri Ram Kishore Gupta (Guarantor) Address: Plot No. A-3/F, Sunder Path, Banipark, Jaipur 302016, Shri Pratik Gupta S/o Shri Dinesh Chandra Gupta (Guarantor) Address: Plot No. A-3/F, Sunder Path, Banipark, Jaipur 302016, Smt. Manika Gupta W/o Shri Dinesh Chandra Gupta (Guarantor) Address: Plot No. A-3/F, Sunder Path, Banipark, Jaipur 302016</b>					

**TERMS AND CONDITIONS:** The property shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 2. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATSOEVER THERE IS BASIS". The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 4. The Sale will be done by the undersigned through e-auction platform provided at the website <https://www.mstccommerce.com> on 11/10/2023 at 11:00 AM IST. For detailed terms and conditions of the sale, please visit [www.mstccommerce.com](https://www.mstccommerce.com), <https://eprocure.gov.in/epublish/app>, [www.pnbindia.in](http://www.pnbindia.in)

**STATUTORY NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**

Date: 21/09/2023 Place: Jaipur Authorised Officer, Punjab National Bank

**AXIS BANK** Registered Office: Trishul, 3rd floor, opposite Samartheswar Temple, Law Garden, Ellsbridge, Ahmedabad-380006

**DEMAND NOTICE**

Whereas the borrower(s)/co-borrower(s)/guarantor(s) mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance as mentioned above along with future interest and principal amounts due to the bank, the borrower(s) has not repaid the amount due to the bank. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authority of the Central Board of Directors of Axis Bank Ltd. In exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued thereunder. Notice on secured assets mentioned below under section 13(2) of SARFAESI Act, 2002 calling upon the borrower(s)/mortgagor(s) to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

S. N.	Name of Borrower & Co-Borrower/Address	NPA DATE	LOAN ACCOUNT NO.	DATE DEMAND NOTICE	OUTSTANDING AMT (Rs.)	Sanction AMT (Rs.)	PROPERTIES ADDRESS OF SECURED ASSETS
1.	LILA DEVI AMARCHANDRA JOSHI/S/O. UMARAM JOSHI, 146, VAISHNAV COLONY, PALI, RAJASTHAN 306401 NORTH PART OF PLOT NO. 29, GHURU NAGAR, PALI	09 July 2023	PHR00570 6541330	26 July 2023	Rs. 16,07,445/- (As on 21-07-2023)	Rs. 15,48,000/-	
2.	RINKU SONI, KALU SONI, W/O KALU SONI, HANSMUKHI BALAJI KE PASS, MANAKIYA NAGAR, WARD NO. 28, BHILWARA, RAJASTHAN 311001 HOUSE NO. 15729, NEHRU VIHAR, TILAK NAGAR, BHILWARA RAJASTHAN 311001	04 July 2023	PHR024 104643429	26 July 2023	Rs. 5,22,896/- (As on 21-07-2023)	Rs. 8,21,370/-	HOUSE NO. 15/325, NEHRU VIHAR, TILAK NAGAR, BHILWARA RAJASTHAN 311001
3.	BRU RALI GAUTAM, HEMA GAUTAM, 40, QUATERS 309/297, POLICE LINE, KOTA CITY RAJASTHAN 324001 PLOT NO. 31, SOUTH PART, ARJUN COLONY, KOTA 324001	11 May 2023	PHR02280 1753845	26 July 2023	Rs. 9,54,278.6 (As on 21-07-2023)	Rs. 16,04,956/-	PLOT NO. 31, SOUTH PART, ARJUN COLONY, KOTA BELONGING HEMA GAUTAM W/O SHRI BRURAJ GAUTAM.
4.	DILIP SINGH CHOUHAN, NIRMAL KANWAR S/O LAI SINGH CHOUHAN, WARD NO. 1, RAILWAY STATION CHANDERIYA POOTHOU, CHITTORGARH RAJASTHAN 312002	11 May 2023	PHR009 707213744	26 July 2023	Rs. 14,55,431/- (As on 21-07-2023)	Rs. 13,60,000/-	PLOT NO. B-15, VISHWAKARMA NAGAR, DIST.-CHANDERIYA, CHITTORGARH RAJASTHAN 312002
5.	SAMINA, MOHD. IMRAN, 275, BAJARANG PAKI, SHASTRI NAGAR, DHARUL LULUM MASUD KE PASS, PALI RAJASTHAN 306401 PLOT NO. 115, KHASRA NO. 37777, KOHINOOR NAGAR, MANPURA, PALI 306401	06 May 2023	PHR00570 5242314	26 July 2023	Rs. 8,98,367/- (As on 21-07-2023)	Rs. 11,14,959/-	PLOT NO. 115, KHASRA NO. 37777, KOHINOOR NAGAR, MANPURA, PALI
6.	ISHAQ MOHAMMAD, JANNAT BEGAM, BHANDARI DORI, BADA KHET, KAPASAN, CHITTORGARH RAJASTHAN 312002 HOUSE AT WARD NO. 13, ARAJUN, 2284, KAPASAN DIST. KAPASAN, CHITTORGARH 312002	10 April 2023	PHR0241 05520305	26 July 2023	Rs. 13,75,533/- (As on 21-07-2023)	Rs. 14,10,682/-	ALL THAT WARD NO. 13, ADMEASURING 122 SQ. YARD. ARAJUN NO. 2284, KAPASAN DIST. KAPASAN, CHITTORGARH 312002
7.	SONA, FAKIR MO, W/O MR. FAKIR, 34, HABIB NAGAR, KALU COLONY, PALI RAJASTHAN 306401 WEST SIDE OF PLOT NO. 409, MARWAR CITY, PALI 306401	11 May 2023	PHR00570 7529741	26 July 2023	Rs. 15,47,586/- (As on 21-07-2023)	Rs. 14,40,000/-	WEST SIDE OF PLOT NO. 409, ADMEASURING 600 SQ.FT. MARWAR CITY, PALI
8.	SIKANDAR ALI, JAMILA BANU, 271, DAL MIL WALI, GALLI, NAVDEEPSCHHOL KE AAGE, BAURANG WADI, PALI RAJASTHAN 306401 PLOT NO. 403, KHASRA NO. 42,44, MARWAR CITY, PALI RAJASTHAN 306401	08 Aug 2023	LPR0350 2965909/ ECR03350 5501290	31 Aug 2023	Rs. 20,64,105/- (As on 22-08-2023)	Rs. 25,05,229/-	PLOT NO. 51, BHAGAT SINGH COLONY NOKHA, BIKANER
9.	GIRIRAJ PRASHAD, MUNJUN BIKER DAVALE SEN WARD NO. 4, TEACHER COLONY, KAPREN, BUNDI, RAJASTHAN 323301 HOUSE AT KABIR JI KI BADI, KHASRA NO. 748, KAPREN, BUNDI, RAJASTHAN 323301 WARD NO. 7, KUMARO KA MOHALLA, KAPREN BUNDI, RAJASTHAN 323301	11 April 2023	PHR022 802579821	31 Aug 2023	Rs. 4,39,426/- (As on 24-08-2023)	Rs. 4,49,256/-	HOUSE AT KABIR JI KI BADI, KHASRA NO. 748, KAPREN, BUNDI, RAJASTHAN
10.	MR. RAMESH KUMAR S/O MR. SHANKAR LAL, 121, RAIKO KI DHANI, PALI, RAJASTHAN 306401 PLOT NO. 12/709, KHASRA NO. 1826/361, RAJENDRA NAGAR VISTAR, PALI RAJASTHAN 306401 MR. RAMESH S/O MR. JETHA RAM, PLOT NO. 11, RAJENDRA NAGAR VISTAR, PALI RAJASTHAN 306401 196, SHYAM NAGAR, PALI, RAJASTHAN 306401 PLOT NO. 12/709, KHASRA NO. 1826/361, RAJENDRA NAGAR VISTAR, PALI RAJASTHAN 306401	08 Sept 2023	PHR0057 07315632	31 Aug 2023	Rs. 11,33,983/- (As on 24-08-2023)	Rs. 9,49,781/-	PLOT NO. 12/709, KHASRA NO. 1826/361, RAJENDRA NAGAR VISTAR, PALI RAJASTHAN
11.	SAVITA DEVI, JAYESH DAL MIL WALI, GALLI, NAVDEEPSCHHOL KE AAGE, BAURANG WADI, PALI RAJASTHAN 306401 PLOT NO. 403, KHASRA NO. 42,44, MARWAR CITY, PALI RAJASTHAN 306401	10 April 2023	PHR00570 7195968	31 Aug 2023	Rs. 13,57,837/- (As on 24-08-2023)	Rs. 12,47,121/-	PLOT NO. 403, KHASRA NO. 42,44, MARWAR CITY, PALI RAJASTHAN

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and principal amounts due to the bank within 60 days from the date of the publication of this notice. Failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under section 13 of the said Act. For detailed terms and conditions of the sale, please visit [www.mstccommerce.com](https://www.mstccommerce.com), <https://eprocure.gov.in/epublish/app>, [www.pnbindia.in](http://www.pnbindia.in)

Date: 22/09/2023 Place: Rajasthan Authorised Officer (Axis Bank Ltd)

**IDFC First Bank Limited**  
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)  
CIN : L6510TN2014PLC09792  
Registered Office - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.  
Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

**APPENDIX IV [Rule 8(1)]  
POSSESSION NOTICE  
(For immovable property)**

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 14.06.2022 calling upon the borrower, co-borrowers and guarantors 1.Nathi Jagdish 2.Kishan Madan, to repay the amount mentioned in the notice being, 12,59,478.17/- (Rupees Twelve Lac Fifty Nine Thousand Four Hundred Seventy Eight and Seventeen Paise Only) as on 13.06.2022 within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 18th day of Sep 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 12,59,478.17/- (Rupees Twelve Lac Fifty Nine Thousand Four Hundred Seventy Eight and Seventeen Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub - Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable properties.**

All That Piece And Parcel Of Plot No. 155-B, Admeasuring 303 Sq. Ft. I.E., 33.66 Sq. Yds., Situated At Wake "Gandhipura" Khasra No. 133/27, B.J.S. Colony, Jodhpur (Raj.), And Bounded As: East: Way 30 Ft. Wide, West: P. No. 155-A North: P.No. 156, South: P. No. 164

Date: Jodhpur  
Place: 18th Sep 2023  
Loan Account No: 12081199& 11760126

Authorised Officer  
IDFC First Bank Limited  
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

**ICICI Bank** Branch Office: ICICI Bank Ltd. Regional Office JSEL Building, Malviya Nagar JLN Marg, Jaipur, Rajasthan- 302017

**PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET**  
(See proviso to rule 8(6))  
**Notice for sale of immovable assets**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is", and "Whatever there is" basis as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(

